CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N.Sinha, Member

Petition No.27/2002

In the matter of

Approval of Transmission Tariff for Korba Transmission System in Western Region for the period from 1.4.2001 to 31.3.2004.

Petition No.28/2002

And in the matter of

Approval of Tariff for Kawas Transmission System in WR for the period from 1.4.2001 to 31.3.2004

Petition No.46/2002

And in the matter of

Approval of Tariff for Kakarpara Transmission System in WR for the period from 1.4.2001 to 31.3.2004

Petition No.47/2002

And in the matter of

Approval of Tariff for Vindhayachal State I Transmission System in WR for the period from 1.4.2001 to 31.3.2004

Petition No.48/2002

And in the matter of

Approval of Tariff for 50 MVAR Bus Reactor associated with Chandrapur in WR for the period from 1.4.2001 to 31.3.2004

Petition No.49/2002

And in the matter of

Approval of Tariff for Korba-Budhipadar Transmission System in WR for the period from 1.4.2001 to 31.3.2004

And in the matter of

Approval of Tariff for Vindhyachal (Stage I) additional Transmission System in WR for the period from 1.4.2001 to 31.3.2004

Petition No.72/2002

And in the matter of

Approval of Tariff for Vindhyachal II Transmission System in WR for the period from 1.4.2001 to 31.3.2004

Petition No.74/2002

And in the matter of

Approval of Tariff for Gandhar Transmission System in WR for the period from 1.4.2001 to 31.3.2004

And in the matter of

Power Grid Corporation of India Ltd. ...Petitioner Vs Madhya Pradesh State Electricity Board & othersRespondents

The following were present:

- 1. Shri S. S. Sharma, AGM, PGCIL
- 2. Shri Prashant Sharma, PGCIL
- 3. Shri U.K. Tyagi, Chief Manager, PGCIL
- 4. Shri A.K. Nagpal, PGCIL
- 5. Shri Pawan Singh, PGCIL
- 6. Shri C. Kannan, PGCIL
- 7. Shri Sanjay Mehrotra, PGCIL
- 8. Shri R.P. Ojha, PGCIL
- 9. Shri D. Khandelwal, SE (Comml), MPSEB
- 10.Shri Deepak Shrivastava, EE, MPSEB

ORDER (DATE OF HEARING 18.3.2003)

We have heard Shri S.S. Sharma assisted by Shri A.K. Nagpal and Shri C.

Kannan on behalf of the petitioner. We have also heard Shri D. Khandelwal, S.E. on

behalf of MPSEB. None is present on behalf of other respondents.

2. The Commission had earlier directed the petitioner to place on record the details of allocation of corporate loans. These have not been filed so far. Shri S.S. Sharma for the petitioner undertook to file these details latest by 26.3.2003. We allow time for this purpose, as per the undertaking given on behalf of the petitioner.

3. A sum of Rs.188.12 lakhs, proposed to be written off on account of TOD meters during 1999-2000 has been claimed as a part of O&M expenses under subject head "Provisions". Shri A.K. Nagpal confirmed that the amount had been shown in the loss account. The petitioner is directed to confirm the above position, duly supported by affidavit. From the details of O&M expenses filed by the petitioner, it has been observed that a sum of Rs.100.82 lakhs has been claimed under the head "others" for restoration of GEB lines. Shri A.K. Nagpal explained that the job was undertaken at the instance of Ministry of Power who had since directed that the amount be recovered from the beneficiaries through O&M charges. We direct that the entire correspondence exchanged with Ministry of Power on the subject may be placed on record. We also direct that the PLI scheme applicable to employees of the petitioner company shall also be filed. The above information may be filed duly supported by affidavit, with advance copy to the respondents latest by 1.4.2003.

4. Subject to above, order on these petitions is reserved.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 21st March, 2003

3